HIGH COURT OF MEGHALAYA SHILLONG

STANDING ORDER NO.32

No. HCM.III/16/2014-18/Judi./49

Dated Shillong the 16th December, 2024

In supersession to all previous orders/ notifications on the subject, henceforth, all matters pertaining to Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, filed under Article 226 of the Constitution of India, shall be entertained and heard by a Single Bench.

By Order,

JOINT REGISTRAR (LISTING)

Memo No. HCM.III/16/2014-18/Judl./49A

Dated Shillong the 16th December, 2024

Copy to :

- 1. The Registrar—cum—PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 3. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 4. The P.S to Hon'ble Mr. Justice B. Bhattacharjee, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 5. The P.S to Advocate General/Addl. Advocate General, Meghalaya, Shillong for favour of kind information.
- 6. The PA to the Registrar General, High Court of Meghalaya, Shillong for favour of kind information.
- 7. The Registrar (Judicial Service)-cum-CPC, High Court of Meghalaya, Shillong for favour of kind information.
- 8. The Deputy Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong for favour of kind information.
- 9. The President/ Secretary, High Court Bar Association, Shillong for favour of kind information.
- 10. The Assistant Registrar/ Stamp Reporter, High Court of Meghalaya for favour of kind information and necessary action.
- 11. All Court Masters concerned for information and necessary action.
- 12. The Systems Analyst, High Court of Meghalaya, Shillong for uploading on the Official Website.
- 13. Office File.



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